

(d) the action taken or being taken to remove those difficulties?

The Minister of Health (Dr. Sushila Nayar): (a) The Delhi Development Authority has neither received any such request nor has any information on the subject.

(b) to (d). Do not arise.

12.11 hrs.

RE: CALLING ATTENTION NOTICE

KUTCH BORDER SITUATION

Mr. Speaker: I have received calling attention notice from Shrimati Renu Chakravarty and several other hon. Members calling the attention of the Minister of External Affairs to India's offer for talks with Pakistan on Kutch border and subsequent refusal of Pakistan to withdraw from Kanjar-kot. That would be taken up at 5.30 p.m. today.

Shri S. M. Banerjee (Kanpur): Sir, the hon. Home Minister and the other Ministers also assured this House that they will keep the House informed, and so, there are many of us who did not actually table calling attention notices, while several others, of course, have given notices. The point is, why does not the Minister make a statement now?

Mr. Speaker: When I have received notices, I have to mention it.

Shri S. M. Banerjee: The Government should keep us informed.

Shri Hem Barua (Gauhati): I have tabled a calling attention notice, asking the Home Minister to make a statement on the latest position of Pakistani aggression in the Rann of Kutch.

Mr. Speaker: Shri Hem Barua's name is also there.

Shri Hem Barua: I want to know...

Mr. Speaker: About making a statement, it is for the Government to decide.

Shri D. C. Sharma (Gurdaspur): I have also given notice.

Mr. Speaker: Yes; he also might have done it.

12.12 hrs.

PAPERS LAID ON THE TABLE

INDIAN MEDICAL COUNCIL (ELECTION OF LICENTIATES RULES, 1965)

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy of the Indian Medical Council (Election of Licentiates) Rules, 1965, published in Notification No. G.S.R. 216, dated the 5th February, 1965, under sub-section (2) of section 32 of the Indian Medical Council Act, 1956. [Placed in Library, See No. LT-4192/65].

NOTIFICATIONS UNDER INDIAN ELECTRICITY ACT

The Deputy Minister in the Ministry of Irrigation and Power (Shri Shyam Dhar Misra): I beg to lay on the Table a copy each of the following Notification under sub-section (3) of section 38 of the Indian Electricity Act, 1910:—

(i) The Indian Electricity (Amendment) Rules, 1964, published in Notification No. G.S.R. 1591, dated the 7th November, 1964.

(ii) G.S.R. 1642, dated the 21st November, 1964.

[Placed in Library, See No. LT-4193/65].

NOTIFICATIONS UNDER CUSTOMS ACT

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): I beg to lay on the Table a

copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 535, dated the 30th March, 1965.

(ii) G.S.R. 536, dated the 30th March, 1965.

[Placed in Library, Sea No. LT-4194/65].

12.12½ hrs.

ESTIMATES COMMITTEE

SEVENTY-FIFTH AND SEVENTY-NINTH REPORTS

Shri A. C. Guha (Barasat): I beg to present the following Reports of the Estimates Committee on the Ministry of Food and Agriculture (Department of Agriculture):—

- (1) Seventy-fifth Report on the Indian Council of Agricultural Research; and
- (2) Seventy-ninth Report on the Central Potato Research Institute, Simla.

12.13 hrs.

BUSINESS OF THE HOUSE

The Minister of Planning (Shri B. R. Bhagat): On behalf of Shri Satya Narayan Sinha, with your permission, Sir, I rise to announce that Government Business in this House for the week commencing 19th April, 1965, will consist of:—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on the Demands for Grants relating

to the following Ministries:

Industry and Supply
Education
Home Affairs
Food and Agriculture.

Shri S. M. Banerjee (Kanpur): Some assurance was given by the hon. Minister of Parliamentary Affairs about the consideration or the discussion on the opinion expressed by the Supreme Court regarding the conflict between the high court and the legislature in Uttar Pradesh. It was said that after the demands for grants are over, there will be a discussion on that subject.

Mr. Speaker: There are some weeks to go still. He can mention it at that time.

Shri S. M. Banerjee: You know, Sir, that at the rag-end of the session, nothing is discussed.

Mr. Speaker: In between, we cannot have any such thing.

Shri S. M. Banerjee: Can we have some assurance that it will be discussed in this session?

Mr. Speaker: Order, order. Shri Daji.

Shri Daji (Indore): I would like to ask the Government, through you, especially because the Prime Minister is present here, one question. An assurance was given to us that the Bonus Bill would be brought here and passed in this session of Parliament. But yesterday the Labour Minister, actually speaking, put the jitters to it, and he said that the Bill is ready and it will be introduced, but it will come up only if time permits. In view of the united demand of the workers of the INTUC, AITUC, HMS and HMP that the Bonus Bill must be brought before the House and passed in this session, will the Government see—because unless the Government moves in the matter from